

**National Company Law Appellate Tribunal**

**Principal Bench, New Delhi**

**Company Appeal (AT) (Ins) No. 614 of 2020**

**IN THE MATTER OF:**

**Punjab National Bank**

**....Appellant**

**Vs.**

**Subrata M Maity Resolution  
Professional of Corporate Debtor, Bhatia  
Coke and Energy Ltd.**

**....Respondent**

**Present:**

**For Appellant: Mr. Sumesh Dhawan, Advocate.**

**For Respondent: Mr. V. Venkata Siva Kumar (CA)/(RP).**

**ORDER**

**(Through Virtual Mode)**

**22.03.2021:** Heard Learned Counsel for the Appellant. Hearing on behalf of the Appellant is complete.

Arguments on behalf of the Respondent –Subrata M Maity Resolution Professional of Corporate Debtor, Bhatia Coke and Energy Ltd. to be heard on next date.

List this Appeal on **13<sup>th</sup> April, 2021.**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Shreesha Merla]  
Member (Technical)**

Sim/nn